

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4371
ANSWERED ON:03.05.2012
FOREIGN FUNDS TO NATIONAL POLITICAL PARTIES
Rajaram Shri Wakchaure Bhausahab

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the party-wise amount of foreign contribution received by various national political parties during each of the last three years; and
- (b) the names of the countries from which such contribution was received?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): Section 29B of the Representation of the People Act, 1951 provides that no political party shall be eligible to accept any contribution from any foreign source defined under clause (e) of section 2 of the Foreign Contribution (Regulation) Act, 1976 (49 of 1976).

(b): Does not arise.